

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

To

The Principal District & Sessions Judge,
Anantnag/ Bandipora /Baramulla/Bhaderwah(Doda)/
Budgam/ Ganderbal/Jammu/Kathua/Kargil/Kishtwar/
Kulgam/Kupwara/Leh/Poonch/Pulwama/Rajouri/
Ramban/Reasi/Samba/Shopian/Srinagar and Udhampur.

No.:- 20325-471 Sts.

Dated: 03-10-2016

Sub: **Implementation of resolutions adopted in the Chief Justice Conference, 2016.**


Sir/Madam,

Please find attached a Conference Secretariat online updation portal questionnaires received from the Secretary General, Supreme Court of India, New Delhi with the request to furnish the requisite information as per attached questionnaires so that updation of the same can be done well in time.

In this regard, you are requested to send consolidated information of your court and courts Subordinate to you, to the part of questionnaires strictly as per the prescribed proforma (a copy whereof is attached) through email **hc jmu-jk@ nic.in** or Fax No. **0194-2506639** by or before **05-10-2016** so as to enable us to upload the consolidated data.

Matter may be treated as **Most Urgent**.

Yours faithfully'



(Ashok Kumar Koul)
Registrar General

No: 20348 / Sts.

Dated: 03-10-2016.

Copy to:-

Incharge NIC for uploading the same on the J&K High Court Website.


Registrar General

Delay and arrears Committee

Pendency in Subordinate Courts

Sl. No.		1.7.2016-30.09.2016
1.	Number of such cases pending at the start of the quarter	
2.	Number of such cases instituted in the quarter	
3.	Number of such cases disposed of in the quarter	
4.	Number of such cases pending at end of quarter	
5.	Number of such cases pending at end of quarter that have been pending for more than 5 years	

Fast tracking of matters relating to Crimes against women, Senior Citizens, Marginalized Sections, Differently Abled persons and Prevention of Corruption Act Cases

A. Prevention of Corruption Act Pendency of Cases

Sl. No.		1.7.2016-30.09.2016
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 3 years at the end of quarter	

B. Crime against women Pendency of Cases

Sl. No.		1.7.2016-30.09.2016
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 3 years at the end of quarter	

C. Crime against Senior Citizens Pendency of Cases

Sl. No.		1.7.2016-30.09.2016
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 3 years at the end of quarter	

**D. Crimes Against Marginalized Sections
Pendency of Cases**

Sl. No.		1.7.2016-30.09.2016
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 3 years at the end of quarter	

**E. Crimes Against Differently Abled persons
Pendency of Cases**

Sl. No.		1.7.2016-30.09.2016
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 5 years at the end of quarter	

Monitoring mechanism for tracking the progress of cases of under-Trial Prisoners

A. Details Regarding Number of Under-Trial Prisoners in the State:

Sl. No.		As on 30.09.2016
1.	Total number of inmates in all the jails of the State (including under-trial prisoners)	
2.	Total number of under-trial prisoners	
3.	Percentage under-trial prisoners	

B. Detail regarding Criminal Cases pertaining to under-trial prisoners

Sl. No.		As on 30.09.2016
1	Total number of criminal cases pending in the state (all categories including Sessions Courts and Magistrate Courts)	
2	Total number of cases pertaining to Under-Trial prisoners	
3	Number of cases of the criminal cases of the Under-Trial prisoners having duration of :	
a)	Less than One year	
b)	1-3 years	
c)	3-5 years	
d)	5-10 years	
e)	More than 10 years	